

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.45/(MAH)/2013
CA No. 206/2013

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

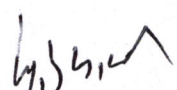
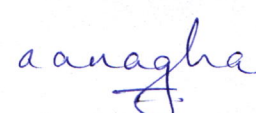
NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.

M/s. Jollystart Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mahesh Athavale	} PCS for	
2.	Anagha Anasingaraju (Kanj & Associates)	} Respondent Nos. 1, 2, 3, 6, 7, 9 to 15	
3.	Bala Nadar	} Ru in person	
1.	Shardul Singh	Counsel for Petitioners	
2.	Robin George	- Advocate for Petitioner	
3.	Hanif Somji	- Petitioner No.1	

COMMON ORDER

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013

CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013

CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013

CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013

CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013

CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013

TCP 51/397-398/CLB/MB/MAH/2013

CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013

TCP 53/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner, arguments have been opened and concluded.
3. On the next date of hearing the arguments from the side of the Respondent shall be heard.
4. Adjourned to **05.04.2017 at 11.30 AM.** (Part Heard).

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

14.03.2017.